

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) NO.750 OF 2020**

**In the matter of:**

PVL Koteshwara Rao

Appellant

Vs

M/s Grandhe Developers Pvt Ltd

Respondent

**Present:**

Mr Subrahmanyam BKV, Mr. Prashant Kumar, Advocates for Appellant.

Mr Ytharth Kumar, Mr. Gautam Singh, Advocates for Respondent.

**ORDER**

**17.03.2021** – On 17<sup>th</sup> February, 2021 learned counsel for the Respondent was granted two weeks time to file reply affidavit and one week thereafter to file rejoinder to the learned counsel for the appellant.

Reply affidavit has not been filed by the Respondent. Learned counsel for the Respondent prays two weeks more time to file reply affidavit. Prayer is allowed. Two weeks' time is granted to file the reply affidavit and one week thereafter to the learned counsel for the appellant to file rejoinder, if any.

List the appeal on **22<sup>nd</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms Shreesha Merla]**  
**Member (Technical)**

*bm/nn*